

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

I.A. NO. 209921 OF 2025

IN/AND

CRIMINAL APPEAL NO. OF 2025
(@ S.L.P.(CRL.) No.2326 of 2025)

RAJESH KUMAR LIMBAD

APPELLANT(S)

VERSUS

STATE OF MADHYA PRADESH & ANR.

RESPONDENT(S)

O R D E R

1. Leave granted.

2. Appellant challenges the judgment and order dated 07.05.2024 passed by the High Court of Madhya Pradesh at Indore in Misc. Criminal Case No. 31998 of 2023 titled as "Rajesh Kumar Limbad vs. State of Madhya Pradesh & Anr."

3. A joint application being I.A. No. 209921 of 2025 seeking appropriate directions under Article 142 of the Constitution of India for dissolving their marriage by way of mutual consent as per the terms of the settlement arrived at between the parties has been filed.

4. Learned counsel appearing for the parties submit that all the disputes and differences between the parties stand amicably resolved, and the parties have decided to happily part ways on terms and conditions as contained in the Joint Application. Accordingly, appropriate and necessary orders may be passed in

accordance therewith.

5. It is further agreed between the parties that as per paragraph no.11 of the Joint Application, the cases mentioned therein, as described below, shall be quashed/closed:

"1. MJCR/3239/2023 titled "Ashlesha vs.Brijraj", pending at 38-I, Civil Judge Junior Division, District and Sessions Court, Indore, M.P.

2. MJCR/3438/2024 titled "Ashlesha vs.Brijraj", pending at 92-XXIV, Civil Judge, Senior Division, District and Sessions Court, Indore, M.P.

3. FIR No.0282/2023 titled "Ashlesha Limbad vs. Brijraj Limbad", registered at P.S.Kanadia, District-Indore, Urban, M.P.

4. MCRC 45029/24 titled "Brijraj vs.State of Madhya Pradesh through S.H.O.", pending before the High Court of Madhya Pradesh, Bench at Indore.

5. RCT 11331/24 titled "State of Madhya Pradesh vs.Brijraj Limbad & Anr.", pending at 36-XII, Civil Judge Class-I (Senior Division), District and Sessions Court, Indore.

6. In compliance of order dated 8th August, 2025, the husband had deposited Rs.1,20,00,000-(Rupees One Crore Twenty Lakhs only) in the account of the wife and had returned all the jewellery of the wife to her.

7. In view of the above, the following directions are issued:

i) the judgment and order dated 07.05.2024 passed by the High Court of Madhya Pradesh at Indore in Misc. Criminal Case No. 31998 of 2023 titled as "Rajesh Kumar Limbad vs. State of Madhya Pradesh & Anr." is set aside;

ii) the marriage solemnized on 09.12.2020 between Brijraj Limbad, son of the appellant and Ashlesha Limbad, respondent No.2, having broken down irretrievably is hereby dissolved by a decree of divorce by mutual consent;

iii) all the legal proceedings mentioned above, pending *inter se* the parties shall stand closed/quashed; also, the allegations and counter allegations made by the parties to the *lis* shall be deemed to have been withdrawn and expunged from the records of the *lis, inter se* the parties.

iv) decree be drawn up accordingly;

v) it goes without saying that both the parties will continue to abide by the terms of the settlement without any exception;

vi) the Registry is directed to forward a copy of this order to the foras/Courts concerned for passing formal orders closing the cases/placing the same on the record of the file(s); and,

vii) the terms of the settlement which are mentioned in paragraph no.11 of the Joint application shall remain part and parcel of this order.

8. We record our appreciation for the reasonable stand taken by the parties, as well as the cooperation extended by their respective counsel.

9. In view of the above facts, I.A. No. 209921 of 2025 is allowed and the appeal stands disposed of.

10. Pending application(s), if any, shall stand disposed of.

.....J.
(SANJAY KAROL)

.....J.
(NONGMEIKAPAM KOTISWAR SINGH)

NEW DELHI;
4TH SEPTEMBER 2025

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2326/2025
[Arising out of impugned final judgment and order dated 07-05-2024
in MCRC No. 31998/2023 passed by the High Court of Madhya Pradesh
at Indore]

RAJESH KUMAR LIMBAD

Petitioner(s)

VERSUS

THE STATE OF MADHYA PRADESH & ANR.

Respondent(s)

(IA No. 30485/2025 - EXEMPTION FROM FILING O.T. AND IA No.
30484/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/
FACTS/ANNEXURES AND I.A. NO. 209921 OF 2025- JOINT APPLICATION
UNDER ARTICLE 142 OF THE CONSTITUTION OF INDIA)

Date : 04-09-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. Manish Goswami, Sr. Adv.
Mr. Ishit Saharia, AOR

For Respondent(s) :Mr. Dharendra Singh Parmar, A.A.G.
Mr. Pashupathi Nath Razdan, AOR
Mr. Abhimanyu Singh (ga), Adv.
Mr. Saurabh Singh, Adv.

Mr. Ardhendumauli Kumar Prasad, Sr. Adv.
Ms. Taruna Ardhendumauli Prasad, AOR
Mr. Shivank S Singh, Adv.
Mr. Siddhanth Kumar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 209921 of 2025 is allowed and the appeal stands
disposed of in terms of signed order.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(Signed order is placed on the file)

(ANU BHALLA)
COURT MASTER (NSH)